

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.305

New IA2343/2023 IA-1584/2023 IA-1445/2023 IA-6351/2022 IA-546/2023
In
IB-440(ND)/2021

IN THE MATTER OF:

Mr. Anil Kaushal & Ors.

... **APPLICANT/PETITIONER**

Vs.

M/s. Logix Developers Pvt. Ltd.

... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 28.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Nikhil Aswani, Advocate in IA-1445/2023, Mr. Shyam Arora, Advocate in IA 1584/2023 on behalf of applicant

Adv. Ankit Raturi for IDFC First Bank ltd. In IA-6351/2022

For the RP

: Mr Vishal Hirawat and Mr. Abhishek Devgan, Adv. For Resolution Professional

ORDER

New IA-2343/2023:-

Issue notice to the Respondents.

The Applicant is directed to serve notice alongwith a copy of the IA on the Respondents and file proof of service and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter on **18.05.2023.**

IA-1584/2023:-

We have heard Mr. Shyam Arora, Ld. Counsel appearing for the Applicant.

Issue notice.

Mr. Vishal Hirawat, Ld. Counsel appearing for the Resolution Professional accepts notice and seeks two weeks' time to file reply affidavit. Time granted.

List the matter on **18.05.2023**.

IA-1445/2023:-

Ld. Counsel for the Respondent seeks time to file reply affidavit. One week time granted for filing reply affidavit.

List the matter on **18.05.2023**.

IA-6351/2022:-

Ld. Counsel appearing for the Applicant seeks liberty to withdraw the present application. The application is **dismissed as withdrawn**.

IA-546/2023:-

List the matter on **04.05.2023**.

Rejoinder, if any, may be filed before the next date of hearing.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)